

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 205**  
**(IB)-448(PB)/2017**

**IN THE MATTER OF:**

Rajendra Kumar Saxena ..... Applicant/petitioner  
Vs.

Earth Gracia Buildcon Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.12.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

For the Applicant/petitioner: Mr. Rakesh Kumar Singh, Adv.  
For the respondent: Mr. Prashant Jain, Adv.

**ORDER**

Mr. Prashant Jain, learned counsel has put in appearance on behalf of the corporate debtor. He seeks and is granted three days' time to file his vakalatnama and a copy of the resolution of Board of Directors authorising him to appear.

List on 10.12.2018.

— Sd —

**(M.M.KUMAR)**  
**PRESIDENT**

— Sd —

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

05.12.2018  
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